

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 5

CA 529/2022 CA 537/2022 CA 538/2022 IN CP/3638(MB)2018

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON 11.10.2022

NAME OF THE PARTIES: -

Union of India

V/s

Infrastructure Leasing & Financial Services Ltd

Appearance (via video-conference):

For Applicant

CA 529 of 2022

: Adv. Roma Bhojani and Adv. Drishti Das

For Respondent

:

Sections 241- 242 of Companies Act, 2013 & Rule 11

ORDER

CA 529 of 2022

Ld. Counsel appearing for the Applicant submits that she may be permitted to withdraw the Company Application bearing No. CA 529 of 2022 with liberty to file fresh Application. Liberty is granted. Let the same be done within a period of one week.

CA 537/2022 CA 538/2022

None for the Applicant. Applicant is directed to place on record two sets of hard copies of Application bearing CA 537/2022 CA 538/2022. List this matter on Board on **16.11.2022**.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)